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Government of India  
Ministry of Commerce & Industry  
Department of Commerce  
Directorate General of Foreign Trade

**Notification No. 5 /2023**  
**New Delhi, Dated: 8<sup>th</sup> May, 2023**

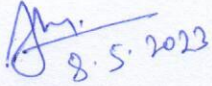
**Subject: Amendment in import policy condition of Apples under ITC (HS) 08081000 of Chapter-08 of ITC (HS), 2022, Schedule-I (Import Policy)**

**S.O.(E):** In exercise of powers conferred by Section 3 read with Section 5 of the Foreign Trade (Development and Regulation) Act, 1992, read with paragraph 1.02 and 2.01 of the Foreign Trade Policy 2023, as amended from time to time, the Central Government hereby amends the import policy condition under ITC(HS) 08081000 of Chapter-08 of ITC (HS), 2022, Schedule-I (Import Policy) as under:

| HS Code  | Item Description | Existing policy | Revised Policy Condition | Existing policy condition | Revised policy condition  |
|----------|------------------|-----------------|--------------------------|---------------------------|---|
| 08081000 | -Apples          | Free            | Prohibited               | Nil                       | However, import is 'Free' if CIF value is above Rs.50/- per kilogram.<br><br>Minimum Import Price (MIP) conditions shall not be applicable for imports from Bhutan. |

**Effect of this Notification:** Import of Apples under ITC (HS) 08081000 is 'Prohibited' wherever the CIF Import Price is less than equal to Rs. 50/- per kilogram. Minimum Import Price (MIP) conditions shall not be applicable for imports from Bhutan.

This issues with the approval of Minister of Commerce & Industry.

  
(Santosh Kumar Sarangi)  
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